

## ORDER-SHEET FOR MAGISTRATE'S RECORDS


DISTRICTS

IN THE COURT OF  
of 200

**SMTI. DEEPSIKHA DAS, J.M.F.C, DIBRUGARH**  
of  
Versus

**Case No.- 66<sup>c</sup>/2021**

Sl No. Of Orders	Date	Order	Signature
	08/04/22	<p>The accused is present and vide petition no. 706/22 has prayed to allow him to remain on PR Bond. Seen heard and allowed.</p> <p>Complainant is present and vide petition no. 705/22 has prayed to withdraw this instant case.</p> <p>Heard the complainant, the accused and the engaged counsel.</p> <p>The learned counsel for the complainant submitted that the accused is the husband of the complainant. Due to some mis-understanding, the complainant has instituted the complaint against the accused. But in the intervention of the friends as well as well-wishers of both the parties, the parties have settled the matter outside the court. He submitted that the complainant has received all the stridhan articles in good condition from the residence of the accused person.</p> <p>I have heard the complainant in person and recorded her deposition in a separate sheet. She stated that she does not want to proceed with the case and that at present she has been staying with the accused person happily. She wants to withdraw the case.</p> <p>Considering the above submission and taking note of the fact that the dispute has been amicably resolved as the petition no. 705/22 stands <b>accepted</b>.</p> <p>The accused is discharged of all the allegations against him.</p> <p>This case is hereby disposed of on <b>compromise</b>.</p>	



**J.M.F.C**  
Judicial Magistrate 1st Class  
Dibrugarh

NOTE:-This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rule 22).